## COURT-I

Before the Appellate Tribunal for Electricity (Appellate Jurisdiction)

## <u>IA Nos. 140 & 141 of 2014</u> in DFR 2543 of 2013

Dated : 25th April, 2014

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson Hon'ble Mr. Rakesh Nath, Technical Member

In the matter of

Uttar Pradesh Power Corporation Ltd. & Ors. Versus			Appellant(s)	
Uttar Pradesh Electricity Regulat Commission & Ors.	ory	••••	Respondent(s)	
Counsel for the Appellant(s)	:	Mr. Vishal Anand	L	
Counsel for the Respondent(s)	:	Mr. Buddy A. Rar Mr. Sanjay Singh	0	

## ORDER

## IA Nos. 140 & 141 of 2014 (Appl. for condonation of delay in filing & refiling)

Mr. Sanjay Singh, the learned counsel undertakes to file Vakalatnama today in the Registry.

We have heard the learned counsel for the parties in both the Applications for filing as well as refiling the Appeal.

There is a delay of 131 days in filing and 71 days in refiling the Appeal. Though some reasons have been given for the said delay in both the Applications, we are unable to hold that those reasons are satisfactory. However, we deem it fit to condone the delay on payment of some costs. As far as the delay of 131 days in filing the Appeal is

concerned, the Applicant is directed to pay the cost of Rs. 75,000/-(Rupees seventy five thousand only) to a charitable organization, namely,

"Hope Ek A.S.H.A, D-52, Greater Kailash Enclave – II, New Delhi – 110048". As far as the delay of 71 days in refiling the Appeal is concerned, the Applicant is directed to pay the cost of Rs. 25,000/-(Rupees twenty five thousand only) to a charitable organization, namely, "Alzheimer's & Related Disorders Society of India (ARDSI), Delhi Chapter, RZ-62/9, Tughlakabad Extension, New Delhi – 110019" on or before 12.05.2014.

After receiving the compliance report, the Registry is directed to number the Appeal and post for Admission on <u>**22.05.2014**</u>.

(Rakesh Nath) Technical Member (Justice M. Karpaga Vinayagam) Chairperson

ts/js